

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 134 of 2017 (SZ)

Thiru.M.Ravichandran & others

...Applicants

Vs

**Joint Commissioner,
Arulmigu Dhandayuthapani Swamy Thirukovil,
Palani – 624 601 & 9 others.**

...Respondents

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**Filed by
Thiru. C. Kasirajan,
Advocate, Chennai.**

REPORT OF TAMILNADU POLLUTION CONTROL BOARD ON DIRECTIONS
ISSUED BY THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI
ORDER DATED 10.11.2020 FOR THE APPLICATION NO.134 OF 2017 FILED
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI FILED
BY THIRU.M.RAVICHANDRAN, TMT.R.VIJAYALAKSHMI AND THIRU
C.RAJENDRAN OF PALANI, DINDIGUL DISTRICT

It is submitted that Thiru. M. Ravichandran, (1st applicant) Tmt. R.Vijayalakshmi (2nd applicant) and Thriu.C.Rajendran (3rd applicant) of Palani have filed an application vide No.134 of 2017 before Hon'ble NGT, Chennai against discharge of sewage effluent and waste water into their agricultural lands located at S.No 820/1B & 822/1B (1st applicant) S.F.No.820/2B & 822/2B (2nd applicant) and S.F.No 835 (3rd applicant) generated from the toilets and bathrooms located in the Tourist bus stand owned by Arulmigu Dhandayuthapani Swamy Thirukovil, Palani and also against construction of hotel namely M/s. S.P. Properties (Kandha Vilas) near to the applicants agricultural lands. The above application was filed against the following respondents

1. Joint Commissioner,
Arulmigu Dhandayuthapani Swamy Thirukovil,
Palani – 624 601.
2. Commissioner
Sivagiripatty Panchayat,
Palani Taluk
3. Commissioner
Municipal office,
Palani – 624 601.
4. Commissioner
H.R & C.E
Nungambakkam High Road,
Chennai – 600 034.
5. The Secretary,
Local Administration,
Chennai.

6. The Secretary,
Panchayat,
Secretariat,
Chennai.
7. Tahsildar,
Palani
8. Collector,
Dindigul
9. The Chairman,
Tamilnadu Pollution Control Board,
76, Mount Road,
Guindy, Chennai – 32.
10. S. Prema,
W/o. Selvakumar,
Proprietor Sri Kantha Vilas,
175/7, Thiruvalluvar Gurukkusalai,
Anna Nagar,
Palani – 624 601.

The Hon'ble NGT in the order dated: 10.11.2020 had directed the following:

"Considering the report submitted by Tamil Nadu Pollution Control Board, we feel that some more time can be granted to them to submit a further report".

Accordingly the TNPC Board officials inspected the applicants land on 31.12.2020 along with revenue officials and applicant Thiru.C.Rajendran attended the field visit on behalf of his wife and himself. Other applicant Thiru.Ravichandran was not available during the inspection.

The above applicants land is found water logged due to the following reasons:

1. The applicants land are located at lower level (i.e two feet) than the nearby lands.
2. Water is flowing in the Palani channel leading to Vaiyapuri kulam nearer to the applicants land on western direction.
3. There is no water drainage arrangements in the applicants land.

4. Continuous rain also contributes the stagnation of rain water in applicants land.

Hence soil samples could not be collected from the agricultural fields. The photographs enclosed.

After completion of the monsoon period only, the soil samples shall be collected and analysed. This will help to assess the exact quality of soil in the applicants land.

The Tashildar, Palani has furnished the following data.

1. Extent of land owned by each applicant.
2. Year wise crop cultivated in their land for last 10 years.
3. Salient features nearer to the applicants land.

The rain fall data for last 10 years have been furnished by Department of Economics and Statistics, Chennai.

The data furnished by Tashildar, Palani and Department of Economics and Statistics, Chennai are being compiled. After collection of soil samples in the post monsoon period (April - May) the levying of environmental compensation for the damage caused to the applications land will be assessed.

Hence, three months time is requested to file the affidavit regarding the environmental damage caused to the applicants land.


District Environment Engineer,
TamilNadu Pollution Control Board,
Dindigul.


16/11/2021

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HON'BLE NATIONAL GREEN
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ORDER DATED 10.11.2020**

**Advocate for Respondent: 9th - TNPCB
Thiru.C. Kasirajan,
Advocate, Chennai.**

Date: 19.01.2021.

Next date of hearing on 20.01.2021

